

has been initiated against the officers found responsible on the basis of the report of the Committee.

(d) Coal India Limited and BCCL have decided to strictly implement the codified instructions regarding reporting of coal production and measurement of coal stocks so as to ensure correct reporting of production and stock figures. An action plan has also been drawn up to instal electronic weighbridges at all despatch points to ensure 100% weighment of coal before despatch. Similarly coal handling plants and feeder breakers are being installed to prevent despatch of stones to customers. CIL has also accepted the recommendation of the R.N. Mishra Committee to have the stocking grounds adequately fenced to prevent the theft of coal.

Contracts for Cables in H.P.

8238. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of contracts awarded in Himachal Pradesh during the last one year for executing works connected with laying of cables, telephone installations etc., district-wise; and

(b) the criterion adopted for awarding the contracts and whether the works were executed satisfactorily by the contractors ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of contracts awarded in Himachal Pradesh during the last one year (i.e. 1994-95) for executing works connected with laying of cables, telephone installations etc., district-wise are given in the enclosed statement.

(b) Contracts are generally awarded through open tenders as per the guidelines issued by the Department from time to time. The works which have been completed, were executed satisfactorily.

STATEMENT

Sl. No.	Districts	No. of contracts awarded for cable laying	No. of contracts awarded for telephone installations
1.	Mandi	31	6
2.	Kullu	15	4
3.	Kangra	44	8
4.	Chamba	4	2
5.	Shimla	29	15
6.	Kinnaur	3	—
7.	Hamirpur	20	10
8.	Una	7	2
9.	Bilaspur	47	5
10.	Solan	2	2
11.	Sirmour	1	2

III—effects of TV Programmes

8239. SHRI RAM KAPSE : Will the Minister of INFORMATION & BROADCASTING be pleased to state :

(a) whether the Government are aware of the Report of the Indian Child Welfare Academy regarding the ill-effects of the programmes being telecast on T.V.;

(b) if so, the details thereof; and

(c) the steps proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) No such report has come to the notice of this Ministry or Doordarshan.

(b) and (c) Do not arise.

[Translation]

Appointment of LPG Dealers

8240. DR. CHINTA MOHAN:
SHRI NITISH KUMAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned, 'I.O.C. losing Rs. 100 crores annually over wrong dealer recruitment policy' appearing in 'Financial Express' dated April 28, 1995;

(b) if so, the facts thereof;

(c) whether comprehensive changes have been made in the arrangements and policy for the appointment of LPG dealers during the last three years;

(d) if so, the details of the changes made in this regard and the reasons therefor;

(e) whether the Oil Selection Board has been set up at the State level under the present nomination arrangements; and

(f) if so, the basis of selection of the members for setting up the said board ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The report is not correct.

(c) No, Sir. The existing instructions are being implemented effectively.

(d) Does not arise.

(e) and (f) 18 State/Region level OSBs have been constituted by the Government in January, 1993 for

expediting selection of dealers/distributors of petroleum products. Each OSB consists of a Chairman who is a retired High Court Judge and two other members who are public figures including one from SC/ST/other weaker sections. The Chairman and Members are appointed by the Government, keeping in view their capability and suitability.

[English]

Mullaperiyar Dam

8241. SHRI P.C. THOMAS : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether there is any inter-State water dispute regarding utilisation of water from Mullaperiyar dam in Kerala;

(b) if so, details thereof including share of water claimed by the party States;

(c) if not, whether there is any agreement between Kerala and Tamil Nadu regarding sharing of water from Mullaperiyar dam; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :
(a) No, Sir.

(b) Does not arise.

(c) Yes, Sir. There are two separate agreements namely: Agreement on Periyar Hydro-Electric Scheme (29.5.1970) and Agreement on Periyar Irrigation Project (29.10.1886 as modified on 29.5.1970).

(d) The Principal Terms of the above two agreements are as under :—

(i) *Agreement on Periyar Hydro-Electric Scheme :*

Tamil Nadu shall be at liberty to develop at their own cost and for their exclusive benefit hydro-electric power for any purpose at the Periyar Power House from the water of Periyar river.

Lands measuring a total of 42.17 acres in the Territory of Kerala are conveyed and demised to Tamil Nadu for construction of structures, communication efforts.

Tamil Nadu shall pay annually to the Government of Kerala an amount calculated at some specified rates, contained in the Agreement. Kerala also agrees not to levy any Tax to Tamil Nadu in connection with any of the purposes mentioned in the Agreement.

(ii) *Agreement on Periyar Irrigation Project (29.10.1886 as modified on 29.5.1970) :*

Kerala agrees to give full right, power and liberty to Tamil Nadu for construction of the project and to use it in

the territory of Kerala. For this purpose about 8,000 acres of land lying near Periyar river and bounded by a contour line about 155 ft. at the dam site and another 100 acres in the immediate vicinity are leased to Tamil Nadu. Tamil Nadu shall divert and use all waters flowing into or through the lands demised as above.

Tamil Nadu shall pay to Kerala, yearly rent @ Rs. 30/- for every acres of demised land and the above rent would be subject to revision once in 30 years starting from May, 1970.

Kerala reserves their right of fishing in the lands demised.

The lease agreement will remain operative for a period of 999 years from 1886.

[Translation]

Ban on Organisations

8242. SHRI PREM CHAND RAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to lift ban imposed on some organisations in the country; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) and (b) There is no such proposal presently.

[Translation]

Printing of Telephone Directory

8243. SHRI UPENDRA NATH VERMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether instructions have been issued for printing of telephone directory in regional languages;

(b) if so, the languages in which the telephone directory is being published, presently;

(c) whether instructions have been issued for printing of telephone directory in main languages of South i.e., Tamil, Telugu and Kannad;

(d) if so, the total number of copies published in above three main languages during last three years; and

(e) the languages in which telephone directory is published in Delhi and the language in which maximum number of copies are published ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c) Instructions exist for publication of telephone directories in regional languages provided there is a reasonable demand